

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-907(ND)/2018

In the matter of:

Realstep Agencies Pvt. Ltd.

....**Applicant**

Vs.

Progressive Finlease Ltd.

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 28.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Ankit Aachrya, Adv.

For the Respondent

: Mr. Aditya Sharma, Adv.

ORDER

The learned counsel for the corporate debtor states that he has been instructed to appear in the matter. Let the Vakalatnama be filed within three days and reply within two weeks. Copy of reply should be served in advance to the other side. Rejoinder, if any, within one week thereafter. For further consideration on 03.10.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**